गुजरात निर्यात निगम को निर्यात कारोबार सौंपने के लिए गुजरात सरकार का अनुरोध

1841. **श्री मोतीभाई आर. चौधरी** : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात सरकार ने केन्द्र से गुजरात निर्यात निगम को निर्यात कारोबार सौंपने के लिए अनुरोध किया है और यदि हां, तो यह मांग कब तक पूरी हो जाने की संभावना है; और

(ख) क्या उन्होंने अपनी गुजरात यात्रा के दौरान इस आशय के लिए आश्वासन दिया था और यदि हां, तो इसे कब तक पूरा किया जायेगा ?

वाणिज्य मंत्रालय में राज्यमंत्री (श्री खुर्शीद आलम खां) : (क) नियंत्रित वस्तुओं के निर्यात को अनुमति देने के लिए विभिन्न राज्य सरकारों के निर्यात निगमों से समय समय पर अनुरोध प्राप्त होते रहे हैं। प्रत्येक मामले पर पात्रता के अनुसार निर्णय लिया जाता है ; गुजरात राज्य निर्यात निगम ने भी कतिपय नियन्त्रित वस्तुओं के निर्यात की अनुमति देने के लिए अनुरोध किये हैं । सरकार की सामान्य नीति को ध्यान में रखकर प्रत्येक मामले पर पात्रता के आधार पर निर्णय लिया जा रहा है ।

(ख) कुछ अभ्यावेदन दिये गये थे लेकिन उनके लिये कोई आश्वासन नहीं दिया गया । यह संकेत दिया गया था कि विशेष अनुरोधों की पात्रता के आधार पर जांच की जाएगी ।

Import of Coking Coal

1842. SHRI MOHAN BHAI PATEL: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantity of coking coal imported for the steel plants during the year 1980-81;

(b) the names of the countries from which the import was made;

(c) the names of the steel plants for which the import was made and the reasons for the import when we are self-sufficient in coking coal; and

(d) whether it has had any effect of the production of steel; and

(e) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) 4,43,566 tonnes.

(b) Canada and Australia;

(c) Bhilai and Rourkela Steel Plants; the imports were made mainly with a view to (a) use in proper blend with indigenous coal so as to reduce its ash-content and thereby improve the operations in the blast furnace from the point of production as well as productivity, and (b) supplement the availability of coking coal from indigenous sources in a situation in which the actual supplies were falling short of the requirements.

(d) and (e). The use of imported coal in these two plants is estimated to have resulted in an additional production of 349,700 tonnes of hot metal in 1980-81.

Pending Refund Application of Assessees

1843. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state;

(a) whether Income-tax Act is silent about the Department keeping the refund applications pending for long;

(b) whether it is also a fact that like this the assessee is burdened both with tax in full for the last assessment year and fresh advance tax payment for the current year; and

(c) if so, whether the Board of Direct Taxes has been asked to direct the Tax Department to give refunds within a month of receipt of the refund applications?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) No, Sir. The Income-tax Act, 1961 provides for the payment of interest on